[22 December, 1999]

RAJYA SABHA

Crime rate in the Country

†2221. DR. JAGANNATH MISHRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the crime rate and cumulative growth in major crimes during 1996, 1997, 1998 and 1999, upto June, 1999, State-wise; and

(b) the details of steps taken to reduce crimes?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) Available information in this regard is given in the (Annexure). [See Appendix 188, Annexure No. 59]

(b) 'Public Order' and 'Police' are State subjects as per the Seventh Schedule to the Constitution of India. As such, the registration, investigation, detection and prevention of crimes is primarily the responsibility of the State Governments. The Central Government, however, extends financial assistance to the State Governments for improving their policing infrastructure. The Central Government also shares intelligence with the State Governments and sends them advisories from time to time.

Nefarious Activities on Indo-Pak Border

2222. SHRI RAHASBIHARI BARIK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the Pakistan based saboteurs carrying out nefarious activities on the Indo-Pak border; and

(b) if so, the details of steps taken by Government to prevent them from carrying out such activities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) and (b)Yes, Sir. The Government has taken the following steps to prevent the nefarious activities of Pakistan based saboteurs on the Indo-Pak border:

(i) Border fencing/flood lighting has been done in the Punjab & Rajasthan portion of the Indo-Pak border and it is being planned for the remaining portion of the International border.

(ii) Gaps between the Border Out Posts in vulnerable areas along the Indo-Pak have been reduced.

(iii) Border patrolling have been increased & intensified. The mobile patrolling has also been made more effective by providing jeeps and motor cycles. Mounted patrolling on horses, camels and tractors is also being done.

†Original notice of the Question was received in Hindi.

(iv) OP towers have been erected.

(v) Binoculars, goggles, twin telescopes, PNV binoculars and hand held search lights have been provided for enhanced vigilance on the border.

(vi) Boats/Motors Boats have been provided for patrolling riverine/creek area.

(vii) Border roads/tracks are being constructed/developed for vehicular patrolling.

(viii) Coastal Security has been strengthened.

(ix) Gearing up of the intelligence machinery & sharing of intelligence among concerned agencies.

(x) Greater functional integration through an institutional frame work at all level.

(xi) Upgradation and modernisation of Central paramilitary forces and Police.

Petro-Dollars for Funding Militancy in J&K

2223.DR. GOPALRAO VITHALRAO PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that pumping in of petro-dollars in J&K, through remittances by Indians Working abroad, has aroused the suspicion of counter-insurgency agencies operating in the State that the money is being used to fund militancy; and

(b) if so, what action has been taken or is proposed to be taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) and (b)There are inputs to suggest that money is pumped into Jammu and Kashmir from various countries through different channels including hawala transactions to fund militancy. However there are no specific inputs to suggest that petro dollars being remitted by Indians working abroad, are used for the purpose to fund militancy in J&K.

Lawyer missing from Tis-Hazari

2224.SHRI S. SIVA SUBRAMANIAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the news-item captioned, 'Lawyer Missing from Tis-Hazari', appearing in the Times of India dated November, 30, 1999; and

(b) if so, the details of action taken/proposed to be taken in the matter, till date?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) and (b) Yes, Sir. On the complaint of the wife of the

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